

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 149 of 2020

In the matter of:

Edalodiyil Mirshad & Ors.

...Appellants

Vs.

Ashraf Ali Patel & Anr.

...Respondents

Present

For Appellants: Mr. Sudhanshu Prakash, Advocate.

**For Respondents: Mr. Ashim Sood, Ms. Krusha Maheshwari, Ms. Shreni Shetty, Rhythm B. & Mr. Ekansh Gupta, For R-1.
Mr. Ashish Bhakta, Advocate.**

ORDER
(Virtual Mode)

28.10.2020: Heard Learned Counsel for the Respondent on I.A. No. 2562 of 2020 an Application for exemption from filing Notaries Copy of the Counter Affidavit. Counsel for the Respondent submits that the Respondent No. 1 is residing at London (United Kingdom) and he is unable to file Notaries copy of 'Reply' as the Notary services in London (United Kingdom) are not operational due to COVID-19. Respondent No. 1 undertakes to file a duly Notaries physical copy of the Counter Affidavit with the Registry of this Hon'ble Tribunal immediately upon resumption of Notary Services. After due consideration, the application is allowed. Counter Affidavit filed by the Respondent No. 1 is taken on record.

Learned Counsel for the Appellant seeks time and is granted three weeks' time to file 'Rejoinder'.

Let the matter be fixed on **25th November, 2020.**

[Justice Jarat Kumar Jain]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

Sim/Kam